

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

(IB)-15(PB)/2017

**IN THE MATTER OF:**

**Clutch Auto Ltd.**

.....Petitioner

**SECTION : Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.09.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**DEEPA KRISHAN**  
**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Somesh Dhawan, Adv. Counsel for the  
Resolution Petitioner.  
Shri Karan Gandhi, Adv. for Ex-CMD  
Shri Vijay K. Mehta.**

**For the Respondent(s) :**

**ORDER**

Notice of application filed by the applicant resolution professional. Shri Karan Gandhi, Advocate accepts notice appearing for Shri Vijay K. Mehta.

2. A copy of the application has been furnished to him. Affidavit, if any, be filed by the non-applicant management explaining the reasons for non co-operation with a copy in advance to the counsel for the resolution professional. The needful shall be done on or before 12.09.2017.

= Sd =  
**(CHIEF JUSTICE M.M. KUMAR)**  
Rtd. **PRESIDENT**

Sd/-  
**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**

05.09.2017  
KCS/